

Report on the Account.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 4434/17/21]

Notification of the Ministry of Science and Technology

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Jitendra Singh, I lay on the Table, under Section 33 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum Act, 1980, a copy (in English and Hindi) of the Ministry of Science and Technology (Department of Science and Technology), Notification No. G.S.R. 67 (E), dated June 27 - July 3, 2021 (Weekly Gazette), publishing the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Amendment) Rules, 2021.

[Placed in Library. See No. L.T. 4581/17/21]

- I. **Notifications of the Ministry of Finance**
- II. **Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the Financial year 2020-21 and related papers**
- III. **Report (2020-21) of SEBI, Mumbai and related papers**
- IV. **Statement (2020-21) of Market Borrowings by Central Government**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaowdhary, I lay on the Table—

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 25 of the Coinage Act, 2011:-

- (1) G.S.R. 300 (E), dated the 29th April, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of 400th Birth Anniversary of Sri Guru Tegh Bahadur Ji) Rules, 2021.

- (2) G.S.R. 496 (E), dated the 19th July, 2021, publishing the Coinage (Issue of Commemorative Coin to commemorate the occasion of 125th birth anniversary of Srila A.C. Bhaktivedanta Swami Prabhupada) Rules, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 4439/17/21]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) G.S.R. 176 (E), dated the 12th March, 2021, publishing the Securities and Exchange Board of India (Annual Report) Rules, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021/09, dated the 16th March, 2021, publishing the Securities and Exchange Board of India (Research Analysts) (Amendment) Regulations, 2021.
- (3) No. SEBI/LAD-NRO/GN/2021/10, dated the 16th March, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 2021.
- (4) No. SEBI/LAD-NRO/GN/2021/11, dated the 16th March, 2021, publishing the Securities and Exchange Board of India (Investment Advisers) (Second Amendment) Regulations, 2021.
- (5) No. SEBI/LAD-NRO/GN/2021/14, dated the 30th March, 2021, publishing the Securities and Exchange Board of India (Stock Brokers) (Amendment) Regulations, 2021.
- (6) No. SEBI/LAD-NRO/GN/2021/16, dated the 26th April, 2021, publishing the Securities and Exchange Board of India (Portfolio Managers) (Second Amendment) Regulations, 2021.
- (7) No. SEBI/LAD-NRO/GN/2021/17, dated the 26th April, 2021, publishing the Securities and Exchange Board of India (Prohibition of Insider Trading) (Amendment) Regulations, 2021.

- (8) No. SEBI/LAD-NRO/GN/2021/20, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Intermediaries) (Second Amendment) Regulations, 2021.

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. SEBI/LAD-NRO/GN/2021/23, dated the 5th May, 2021, publishing the Securities and Exchange Board of India (Payment of Fees and Mode of Payment) (Amendment) Regulations, 2021, under Section 31 of the Securities and Exchange Board of India Act, 1992 and Section 27 of the Depositories Act, 1996.

[Placed in Library. For (ii) to (iii) See No. L.T. 4446/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under sub-section (3) of Section 31 of the Securities Contracts (Regulation) Act, 1956; and Section 31 of the Securities Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/12, dated the 23rd March, 2021, publishing the Securities Contracts (Regulation) (Stock Exchanges and Clearing Corporations) (Amendment) Regulations, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021-25, dated the 10th June, 2021, publishing the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021.

[Placed in Library. For (1) and (2) See No. L.T. 4448/17/21]

(v) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 29 of the International Financial Services Centres Authority Act, 2019:-

- (1) No. IFSCA/2020-21/GN/REG009, dated the 31st March, 2021, publishing the International Financial Services Centres Authority (Banking) (Amendment) Regulations, 2021.
- (2) No. IFSCA/2020-21/GN/REG010, dated the 31st March, 2021, publishing the International Financial Services Centres Authority (Finance Company) Regulations, 2021.

- (3) No. IFSCA/2020-21/GN/REG010, dated the 16th April, 2021, publishing Corrigendum to Notification No. IFSCA/2020-21/GN/REG010, dated the 31st March, 2021.
- (4) No. IFSCA/2020-21/GN/REG011, dated the 16th April, 2021, publishing the International Financial Services Centres Authority (Market Infrastructure Institutions) Regulations, 2021.
- (5) No. IFSCA/2020-21/GN/REG004, dated the 12th May, 2021, publishing Corrigendum to Notification No. IFSCA/2020-21/GN/REG004, dated the 20th November, 2020.
- (6) No. IFSCA/2021-22/GN/REG012, dated the 6th July, 2021, publishing the International Financial Services Centres Authority (Procedure for making Regulations) Regulations, 2021.
- (7) No. IFSCA/2021-22/GN/REG013, dated the 6th July, 2021, publishing the International Financial Services Centres Authority (Banking) (Second Amendment) Regulations, 2021.
- (8) No. IFSCA/2021-22/GN/REG014, dated the 6th July, 2021, publishing the International Financial Services Centres Authority (Bullion Exchange) (Amendment) Regulations, 2021.

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), issued under Section 29B of the Securities Contracts (Regulation) Act, 1956 read with sub-section (1) of Section (13) of the International Financial Services Centres Authority Act, 2019:-

- (1) No. IFSCA/2020-21/India INX/120, dated the 23rd December, 2020, regarding grant of renewal of recognition to the India International Exchange (IFSC) Limited for one year, commencing on the 29th day of December, 2020 and ending on the 28th day of December, 2021 subject to the conditions specified by IFSCA from time to time.

- (2) No. IFSCA/2020-21/India ICC/126, dated the 23rd December, 2020, regarding grant of renewal of recognition to the India International Clearing Corporation (IFSC) Limited for one year, commencing on the 29th day of December, 2020 and ending on the 28th day of December, 2021 subject to the conditions specified by IFSCA from time to time.
- (3) No. IFSCA/2020-21/NSE-IFSC/262, dated the 24th May, 2021, regarding grant of renewal of recognition to the NSE IFSC Limited for one year, commencing on the 29th day of May, 2021 and ending on the 28th day of May, 2022 subject to the conditions specified by IFSCA from time to time.
- (4) No. IFSCA/2020-21/NICCL/245, dated the 24th May, 2021, regarding grant of renewal of recognition to the NSE IFSC Clearing Corporation Limited for one year, commencing on the 29th day of May, 2021 and ending on the 28th day of May, 2022 subject to the conditions specified by IFSCA from time to time.

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. IFSCA/2020-21/GN/008, dated the 5th February, 2021, defining Qualified Financial Contract and designating certain financial contracts mentioned therein, as Qualified Financial Contract, issued under sub-section (a) of Section 4 of the Bilateral Netting of Qualified Financial Contracts Act, 2020.

[Placed in Library. For (v) to (vii) See No. L.T. 4461/17/21]

(viii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 159 of the Customs Act, 1962, along with Explanatory Memoranda:-

- (1) Notification No. 26/2021-Customs (N.T.), dated the 4th March, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 5th March, 2021, along with Delay Statement.
- (2) S.O. 1068 (E), dated the 9th March, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (3) S.O. 1207 (E), dated the 15th March, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (4) Notification No. 31/2021-Customs (N.T.), dated the 18th March, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 19th March, 2021.
- (5) Notification No. 32/2021-Customs (N.T.), dated the 24th March, 2021, amending Notification No. 31/2021-CUSTOMS (N.T.), dated the 18th March, 2021, to substitute certain entries in the original Notification.
- (6) S.O. 1419 (E), dated the 31st March, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (7) Notification No. 40/2021-Customs (N.T.), dated the 1st April, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 2nd April, 2021.
- (8) S.O. 1628 (E), dated the 15th April, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.
- (9) Notification No. 43/2021-Customs (N.T.), dated the 15th April, 2021, determining the rate of exchange for conversion of certain foreign currencies, given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 16th April, 2021.
- (10) S.O. 1728 (E), dated the 30th April, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001, to substitute certain entries in the original Notification.

- (11) Notification No. 46/2021-Customs (N.T.), dated the 6th May, 2021, determining the rate of exchange for conversion of certain foreign currency, given in the schedule therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 7th May, 2021.
- (12) S.O. 1857 (E), dated the 13th May, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (13) Notification No. 48/2021-Customs (N.T.), dated the 20th May, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 21st May, 2021.
- (14) S.O. 2097 (E), dated the 31st May, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (15) Notification No. 51/2021-Customs (N.T.), dated the 3rd June, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 4th June, 2021.
- (16) S.O. 2338(E), dated the 15th June, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (17) S.O. 2349 (E), dated the 16th June, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (18) Notification No. 54/2021-Customs (N.T.), dated the 17th June, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or *vice-versa* for imported and exported goods *w.e.f.* 18th June, 2021.

- (19) S.O. 2644 (E), dated the 30th June, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (20) Notification No. 57/2021-Customs (N.T.), dated the 1st July, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or vice-versa for imported and exported goods w.e.f. 2nd July, 2021.
- (21) Notification No. 59/2021-Customs (N.T.), dated the 15th July, 2021, determining the rate of exchange for conversion of certain foreign currencies given in the schedules therein, into Indian currency or vice-versa for imported and exported goods w.e.f. 16th July, 2021.
- (22) S.O. 2845 (E), dated the 15th July, 2021, amending Notification No. S.O. 748 (E), dated the 3rd August, 2001 to substitute certain entries in the original Notification.
- (23) G.S.R. 493(E), dated the 19th July, 2021, amending Notification No. G.S.R. 780 (E), dated the 30th June, 2017 to substitute/insert certain entries in the original Notification.
- (24) G.S.R. 494(E), dated the 19th July, 2021, amending Notification No. G.S.R. 781 (E), dated the 30th June, 2017 to substitute/insert certain entries in the original Notification.

(ix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 467 (E), dated the 1st July, 2021, directing that the provisions of sub-section (2) of Section 151B of the Customs Act, 1962 shall apply to agreement or Arrangement on Cooperation and Mutual Administrative Assistance (CMAA) in Customs matters with contracting State specified therein, issued under the above-mentioned provision of the said Act, along with Explanatory Memorandum.

[Placed in Library. For (viii) to (ix) See No. L.T. 4452/17/21]

(x) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under Section 3 of the Direct Tax Vivad Se Vishwas Act, 2020, along with Explanatory Memoranda:-

- (1) S.O. 3847 (E), dated the 27th October, 2020, notifying the dates for filing of declaration and for payment of amount payable under the Direct Tax Vivad Se Vishwas Act, 2020.
- (2) S.O. 4804 (E), dated the 31st December, 2020, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (3) S.O. 471 (E), dated the 31st January, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (4) S.O. 964 (E), dated the 26th February, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (5) S.O. 1704 (E), dated the 27th April, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute certain entries in the original Notification.
- (6) S.O. 2581 (E), dated the 25th June, 2021, amending Notification No. S.O. 3847 (E), dated the 27th October, 2020 to substitute/insert certain entries in the original Notification.

[Placed in Library. For (1) to (6) See No. L.T. 4441/17/21]

(xi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

- (1) G.S.R. 610 (E), dated the 1st October, 2020, publishing the Income-tax (22nd Amendment) Rules, 2020.
- (2) G.S.R. 155 (E), dated the 5th March, 2021, publishing the Income-tax

- (1st Amendment) Rules, 2021.
- (3) G.S.R. 162 (E), dated the 9th March, 2021, publishing the Income-tax (2nd Amendment) Rules, 2021.
 - (4) G.S.R. 170 (E), dated the 11th March, 2021, publishing the Income-tax (3rd Amendment) Rules, 2021.
 - (5) G.S.R. 175 (E), dated the 12th March, 2021, publishing the Income-tax (4th Amendment) Rules, 2021.
 - (6) G.S.R. 194 (E), dated the 16th March, 2021, publishing the Income-tax (5th Amendment) Rules, 2021.
 - (7) G.S.R. 212 (E), dated the 26th March, 2021, publishing the Income-tax (6th Amendment) Rules, 2021.
 - (8) G.S.R. 250 (E), dated the 5th April, 2021, publishing the Income-tax (9th Amendment) Rules, 2021.
 - (9) G.S.R. 274 (E), dated the 15th April, 2021, publishing the Income-tax (10th Amendment) Rules, 2021.
 - (10) G.S.R. 291 (E), dated the 26th April, 2021, publishing the Income-tax (11th Amendment) Rules, 2021.
 - (11) G.S.R. 301 (E), dated the 30th April, 2021, publishing the Income-tax (12th Amendment) Rules, 2021.
 - (12) G.S.R. 314 (E), dated the 3rd May, 2021, publishing the Income-tax (13th Amendment) Rules, 2021.
 - (13) G.S.R. 318 (E), dated the 4th May, 2021, publishing the Income-tax (14th Amendment) Rules, 2021.
 - (14) G.S.R. 320 (E), dated the 5th May, 2021, publishing the Income-tax (15th Amendment), Rules, 2021.

- (15) G.S.R. 338 (E), dated the 24th May, 2021, publishing the Income-tax (16th Amendment) Rules, 2021.
- (16) G.S.R. 395 (E), dated the 8th June, 2021, publishing the Income-tax (17th Amendment) Rules, 2021.
- (17) S.O. 2336 (E), dated the 15th June, 2021, amending Notification No. S.O. 1790 (E), dated the 5th June, 2017 to insert certain entries in the original Notification.
- (18) G.S.R. 470 (E), dated the 2nd July, 2021, publishing the Income-tax (18th Amendment), Rules, 2021.
- (19) G.S.R. 472 (E), dated the 7th July, 2021, publishing the Income-tax (19th Amendment), Rules, 2021.

[Placed in Library. For (1) to (19) See No. L.T. 4440/17/21]

(xii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985 along with Explanatory Memoranda:-

- (1) G.S.R. 204 (E), dated the 23rd March, 2021, publishing the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2021.
- (2) S.O. 1274 (E), dated the 23rd March, 2021, declaring certain substances, salts and preparations thereof as specified therein to be manufactured drugs.
- (3) S.O. 1275 (E), dated the 23rd March, 2021, adding certain substances and their details, as specified therein, in the list of psychotropic substances specified in the Schedule to the Narcotic Drugs and Psychotropic Substances Act, 1985.
- (4) S.O. 1276 (E), dated the 23rd March, 2021, amending Notification No. S.O. 1055 (E), dated the 19th October, 2001 to substitute certain entries in the original Notification.

- (5) G.S.R. 490 (E), dated the 16th July, 2021, publishing the Narcotic Drugs and Psychotropic Substances (Second Amendment) Rules, 2021.

[Placed in Library. For (1) to (5) See No. L.T. 4450/17/21]

(xiii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), issued under sub-section (1) of Section 3 of the Taxation and Other Laws (Relaxation and Amendment of Certain Provisions) Act, 2020, along with Explanatory Memoranda:-

- (1) S.O. 1703 (E), dated the 27th April, 2021, regarding partial modification of Notifications number S.O. 4805 (E), dated the 31st December, 2020, S.O. 966 (E), dated the 27th February, 2021 and S.O. 1432 (E), dated the 31st March, 2021 to specify the purpose of sub-section (1) of section 3 of the said Act, as mentioned therein.

- (2) S.O. 2580 (E), dated the 25th June, 2021, regarding partial modification of Notifications number S.O. 4805 (E), dated 31st December, 2020, S.O. 966 (E), dated the 27th February, 2021, S.O. 1432 (E), dated the 31st March, 2021 and S.O. 1703 (E), dated the 27th April, 2021 to specify the purpose of sub-section (1) of section 3 of the said Act, as mentioned therein.

[Placed in Library. For (1) and (2) See No. L.T. 4442/17/21]

(xiv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 239 (E), dated the 31st March, 2021, publishing the Customs Tariff (Determination of Origin of Goods under the Comprehensive Economic Cooperation and Partnership Agreement between the Republic of India and the Republic of Mauritius) Rules, 2021, under Section 10 of the Customs Tariff Act, 1975, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4454/17/21]

(xv) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 741 (E), dated the 17th February, 2021, publishing the Faceless Assessment (1st Amendment) Scheme, 2021, under sub-section (3C) of Section 143 of the Income-tax Act, 1961, along with Explanatory Memorandum.

(xvi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 742 (E), dated the 17th February, 2021, amending

Notification No. S.O. 3265 (E), dated the 12th September, 2019, to substitute certain entries in the original Notification, under sub-section (3C) of Section 143 of the Income-tax Act, 1961, along with Explanatory Memorandum.

(xvii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 1438 (E), dated the 31st March, 2021, publishing the Faceless Appeal (Amendment) Scheme, 2021, under sub-section (6D) of Section 250 of the Income-tax Act, 1961, along with Explanatory Memorandum.

(xviii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 1439 (E), dated the 31st March, 2021, amending Notification No. S.O. 3297 (E), dated the 25th September, 2020 to substitute certain entries in the original Notification, under sub-section (6D) of Section 250 of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. For (xv) to (xviii) See No. L.T. 4440/17/21]

(xix) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. Circular No. 13 of 2021, dated the 30th June, 2021, publishing the guidelines issued under section 194 (Q) of the Income Tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4444/17/21]

(xx) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. Circular No. 14 of 2021, dated the 2nd July, 2021, publishing the guidelines, issued under section 9B (5) of the Income-tax Act, 1961, along with Explanatory Memorandum.

[Placed in Library. See No. L.T. 4445/17/21]

(xxi) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. S.O. 3865 (E), dated the 28th October, 2020, publishing the Equalisation levy (Amendment) Rules, 2020, under Section 179 of the Finance Act, 2016, along with Explanatory Memorandum.

(xxii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) draft Notification number S.O. (E)...., dated Nil, 2021, directing that certain provisions of the Companies Act, 2013, shall apply with such exceptions, modifications and adaptations, to financial products, financial services or financial

institutions in an International Financial Services Centre, as specified in the table therein, under sub-section (2) of Section 31 of the International Financial Services Centres Authority Act, 2019.

[Placed in Library. For (xxi) and (xxii) See No. L.T. 4443/17/21]

II. A copy (in English and Hindi) of the Statement on Half Yearly Review of the trends in receipts and expenditure in relation to the Budget, at the end of the Financial year 2020-21 and Statement explaining deviations in meeting the obligations of the Government, under sub-section (1) of Section 7 and sub-section (3) (b) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

[Placed in Library. See No. L.T. 4457/17/21]

III. A copy each (in English and Hindi) of the following papers, under sub-section (3) of Section 18 of the Securities and Exchange Board of India Act, 1992:—

(a) Annual Report of the Securities and Exchange Board of India (SEBI), Mumbai, for the year 2020-21.

(b) Executive summary of the above said Report.

[Placed in Library. See No. L.T. 4467/17/21]

IV. A statement (in English and Hindi) of Market Borrowings by Central Government, during the year 2020-21.

[Placed in Library. See No. L.T. 4618/17/21]

Notifications of the Ministry of Finance

SHRI V. MURALEEDHARAN: Sir, on behalf of Dr. Bhagwat Karad, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Financial Services), under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956:-

(1) G.S.R. 267 (E), dated the 15th April, 2021, publishing the Life Insurance Corporation of India Class I Officers (Special Allowance for Passing Examinations of Insurance Institute of India) Rules, 2021.